



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original

Application No. .... 1118 of 200 3

Applicant(s) .... Gajendra Mohanty .... Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s. K. C. Kanungo .... Advocate for Respondent(s) S. Behara

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

9.P.O. for Rs.50/- filed.

For consideration pl.

DR  
25/11/03

*[Signature]*  
27/11/03

Defects have been removed  
for Registration Pl.

DR  
11.12.03

*S.O. (LJ)*

*[Signature]*  
11.12.03  
DR

Order dated 15.12.2003

Heard Shri K.C.Kanungo, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondents.

The grievance of the applicant is that ~~the~~ his case has not been considered by the Respondents-Department under the scheme

Registrar DR 11.12.03

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admision.

AD  
12.12.03

Benef.

Copy of order dt-15/12/03  
a/w on copy issued  
to all the desparts by  
posts. The same copy  
of order issued to the  
counsel for both side.

D.V.W/M  
S.O.AS  
19/12/03

"Regularisation of Left-out Casual Labourers" introduced by them. It is his case that he has made representation to the Respondents vide Annexure-5 dated 13.11.2003, but without any effect.

Having considered the submissions made by the learned counsel of both the sides, we direct the Respondents-Department to consider the case of the applicant(as raised in his representation dated 13.11.2003, as referred to above) in line with the Scheme for regularisation of left-out casual labourers and pass appropriate orders, under intimation to the applicant.

With this, we dispose of the O.A. at the admission stage itself. No costs.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

John  
VICE-CHAIRMAN (S)Y.L.  
MEMBER (JUDICIAL)

D.